

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 116
(IB)-16(PB)/2017

IN THE MATTER OF:

Anil Mahindroo & Anr.

.... Applicant/petitioner

v.

Earth Iconoic Infrastructures Pvt Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code (CIRP)

Order delivered on 03.05.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the RP

Mr. Varun Sharma, Adv.

For the Respondent:

Mr. Prashant Jain, Adv. for R- 2 to 5.

Mr. Arpit Dwivedi, Adv. for R-6

ORDER

CA-1252(PB)/2018

On the last date of hearing the land lord of the registered office was asked to appear and the service has been effected by the Resolution Professional by sending email as well as through speed post. Despite service he has failed to appear.

Letailable warrants be issued in respect of the Land lord Mr. Abhishek Malik to be executed by the DCP concerned with the conditions that bail bonds be furnished to the satisfaction of the Executing Officer with two sureties in the sum of Rs. 25,000/- each. The DCP is requested to execute the warrants by deputing a competent officer.



The details are as under:-

Mr. Abhishek Malik

B-100, 2nd Floor (Back Side) – Naraina Industrial Area, Phase -
1, New Delhi 110028.

A copy of this order be sent to DCP, concerned by the Registrar
at the earliest.

List on 27.05.2019.

Sd/-

(M.M.KUMAR)
PRESIDENT

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

03.05.2019
Ritu Sharma